

DIVISION BENCH  
COURT - I

**P-103**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/119(KB)2023  
IA(I.B.C)/462(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> MAY 2024**

IN THE MATTER OF	SEIMIENS FINANCIAL SERVICES PRIVATE LIMITED VS MANISH LAKHOTIA
UNDER SECTION	SECTION 95(1)

**Appearances (via video conferencing/physically)**

Ms. Tannya Baranwal, Adv. : For Financial Creditor  
Ms. Ankita Sengupta, Adv.

Ms. Namrata Basu, Adv. : For RP  
Mr. Sushanta Kr. Choudhury, RP

**ORDER**

1. Ld. Counsel for the parties present. RP present in person.
2. Ld. Counsel for the Financial Creditor wants to use reply to the objection taken by the Personal Guarantor. Let the same be done within ten days.
3. Post this matter on **28/6/2024**.

**Balraj Joshi**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**